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O.A. 638/05

ORDER DATED 20.7.2007

Heard counsel appearing on both sides. The matter, in our view, is squarely covered on all fours by order dated 11.7.2006 passed by this Tribunal in an identical matter in O.A.No.99/2005. The order passed in O.A.No.99/2005 reads as under:

“ M.A.838/05 has been filed by the Respondents stating that since no reversion order is in existence, the O.A. has become in-fructuous and the same may be disposed of accordingly.

We have heard the ld. Counsel for both the parties. The ld. counsel for the applicant has stated before us that the applicant had approached this Tribunal challenging his reversion since ration of 1:1 was not being maintained. He drew our attention to the judgment of the Full Bench of this Tribunal wherein Respondents were directed to evolve a formula for operating quota system. Ld. Counsel for the Respondents has made a categorical statement that presently the said ratio of 1:1 is being maintained and the matter is pending before the Apex Court and no recruitment rules have been notified for Prasar Bharti.

Be that as it may, the applicant had challenged his reversion order and sought direction for maintenance of 1:1 ratio. After the new formula was evolved as per directions of this Tribunal, presently the ratio of 1:1 is being maintained and accordingly, ld. counsel for the Respondents submitted that the reversion order of the applicant was set aside and he is continuing on ad hoc basis till regular appointment is made.



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In view of this, we are of the opinion that the O.A. has become in-fructuous. Accordingly, O.A. is disposed of being in-fructuous with no order as to costs.

In view of the aforesaid order, M.A.838/05 is disposed of accordingly".

In the case before us affidavit has been filed stating therein that the cause of action does not exist any more and the case has become infructuous.

Learned counsel for the Respondents Ms.Mohapatra has placed before us letter dated 1.12.2005 of Director General, Prasar Bharati Broadcasting Corporation of India/ D.G., AIR, wherein it is stated that DOP&T has granted extension of the ad hoc period beyond 31.12.2004 upto 30.6.2005 and that the matter has been referred to the Ministry of IB/DOP&T for grant of further extension to these ad hoc PEXs beyond 30.6.2005 for a period of one year upto 30.6.2006. It is also contended by the learned counsel for the Respondents that the matters are pending before the Apex Court.

The O.A. in question stands disposed of in terms of order passed in O.A.No.99/05.

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MEMBER(ADMINISTRATIVE)

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VICE-CHAIRMAN